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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**


**CA(CAA) No. 166/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.12.2017**

Name of the Company: QA Infotect Pvt. Ltd.  
QA infotech Software Service Pvt. Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	NAVIN PAHWAA WITH	SR. ADV	APPLICANT	
2.	RITU SHAH FOR THAKKAR AND PAHWAA	ADV.		

**ORDER**

Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Applicants.

Heard arguments of Learned Counsel for Applicants.

The documents produced by the applicants on 15.12.2017 do not relate to applicant's companies.

Hence, learned Senior Counsel appearing for the Applicants requested to ignore them as they were mistakenly filed in this case instead of filing in another case.

Hence, documents filed on 15.12.2017 are not being taken into consideration.

Order reserved.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 18th day of December, 2017.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**